

In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO/TA/MP No.

Sardar. Khan Singh Versus... Bhagwan Singh.....

Date of Order	Orders
15.4.2002	<p>CP 26/2002</p> <p>Mr. C.B. Sharma, counsel for the applicant.</p> <p>Mr. C.B. Sharma in this CP states that the order dated 24.10.2001 in OA No. 262/2001 has been complied with, but the amount of Rs. 1000/- as cost has not been paid to the applicant.</p> <p>2. After having heard Mr. C.B. Sharma, we find that there does not appear to be wilful or deliberate disobedience on the part of the respondents as they have substantially complied with the order.</p> <p>3. We, therefore, dismiss this CP with the observation that instead of Rs. 1000/-, the cost awarded to the applicant, he will get Rs. 1500/- as cost. This amount shall be paid to the applicant positively by 15.5.2002 failing which applicant again be entitled to file a fresh CP.</p> <p><i>Reckha</i> 15/4/02 AD</p> <p><i>Nagrath</i> (A.P. NAGRATH) MEMBER (A)</p> <p><i>Garg</i> (O.P. GARG) VICE CHAIRMAN</p> <p><i>copy sent to contmssn</i> <i>Wdc 622</i> <i>Date 24/4</i></p>